

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 44 OF 2018 &
IA NOS. 230 OF 2018 & 991 OF 2018

Dated: 26th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:-

Transmission Corporation of Andhra Pradesh Ltd. ...Appellant(s)
Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Purna Singh
Mr. Prashant Mathur

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan for R-1

Mr. S.Vallinayagam
Ms. Amali for R-2

ORDER

(On IA NO. 991 OF 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Mr. S. Vallinayagam, appearing for the second Respondent submitted that, there is a delay of 39 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

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The learned counsel, Ms. Prerna Singh, appearing for the Appellant prays for four weeks' time to enable her to file rejoinder submission.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file her rejoinder submission in this matter by 24.10.2018, after duly serving copy n the other side.

List the matter on **29.10.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member